



CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

**O. A. No. 260/00179 OF 2016**  
Cuttack, this the 27<sup>th</sup> day of April, 2016

CORAM  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**  
**HON'BLE MR. R.C. MISRA, MEMBER(A)**  
.....

Sri Narendra Maharana  
aged about 44 years  
S/o Late Murali Maharana.  
Permanent resident of Madhabandha,  
PS-T Nuagaon Dist- Ganjam,  
Presently at Water Supply Barrack.  
Golghar, Sector 5, PS-Sector 7, Rourkela  
Dist-Sundargarh, Odisha.

.....Applicant  
By the Advocate(s)-M/s. P.K. Mishra, S.K. Dash.

-Versus-

**Union of India, represented through**

1. Dy. Chief Labour Commissioner (C),  
Kendriya Shram Sadan.  
N-7/6 & 7, IRC Village,  
Bhubaneswar-751015.
2. Asst. Labour Commissioner (C),  
Rourkela, Old Chief Engineers Bungalaow,  
Sector-5, Rourkela 769002.

.....Respondents

By the Advocate(s)- Mr. A. Pradhan

**O R D E R (ORAL)**

**A.K.PATNAIK, MEMBER (J):**

Heard Mr. P.K.Mishra, Ld. Counsel for the Applicant, and Mr. A.Pradhan, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for the following relief:

- a) The order dated 31<sup>st</sup> July, 2015 under Annexure-A/7 as well as transfer order dated 5<sup>th</sup> May, 2015 under annexure-A/10 may be quashed or alternatively direct the Opposite Parties to accept the joining of the Applicant in his Transferred place i.e. at Office of ALC ( C), Angul and pay salary to the applicant.
- b) Pass any other order/orders as would be deemed just and proper.

3. The applicant, who has been transferred from LEO(C), Titilagarh to ALC(C) Angul with immediate effect purely on administrative ground vide order dated 31.07.2015 (Annexure-A/10), has moved this Tribunal for the second time. Earlier, he had filed O.A. No. 585/2015, which was disposed of by the Single Bench of this Tribunal on 04.09.2015 with the following directions:

“Since the representation as aforesaid is pending, at this stage, without entering into the merits of the matter, I would direct Respondent No.2 to consider and dispose of the grievance of the applicant as raised in his representation and communicate a decision thereon through a reasoned and speaking order within a period of thirty days from the date of receipt of this order.”

After the aforesaid order of this Tribunal, applicant communicated the same to the Labour Enforcement Officer (C), O/o Deputy Chief Labour Commissioner (C) (Respondent No.1) vide Annexure-A/11 dated 14.09.2015 for taking further necessary action. Mr. Mishra, Ld. Counsel for the applicant, submitted that as no communication has been made to the applicant till date, he had no other way but to file this O.A.



4. We have gone through the record. Since the applicant has already communicated the orders passed by this Tribunal to the authorities and the authorities are to take a decision thereon, we are not inclined to keep this matter pending. Accordingly, we dispose of this O.A. at this admission stage by directing the authorities to dispose of Annexure-A/11 and pass a reasoned and speaking order within a period of two months. Though, we have not gone into the merit of the matter, all the points raised by the applicant in his representation are kept open for the authorities to consider the same as per rules and regulations. If in the meantime the said representation has already been considered and disposed of then the result thereof be communicated to the applicant within a period of two weeks.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. Copies of this order be made over to the Ld. Counsels for both the sides.

  
(R.C.MISRA)  
MEMBER (A)

  
(A.K.PATNAIK)  
MEMBER (J)

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